

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P.(S). No. 3683 of 2020**

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**CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK**  
**(Through: Video Conferencing)**

**For the Petitioner : Mr. Vijay Kumar Roy, Advocate**  
**For the Respondents : Mr. Rahul Dev, AC to SC (L&C)-III**

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*07/ 25.03.2021* It has been submitted by Mr. Vijay Kumar Roy, learned counsel appearing for the petitioner that the petitioner is not connected with the land in question but he has been falsely dragged in the instant case without verifying the fact.

However, since no counter-affidavit has been filed, respondent-State is directed to file the same within a period of four weeks.

List this case after four weeks.

Till then, operation, implementation and execution of order dated 04.03.2019 shall remain stayed.

**(Dr. S.N. Pathak, J.)**